

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP-236/96 in
OA-2009/92

6/1

Wednesday, this the 11th day of December, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Mison Mathew,
S/o Sh. M.M. Mathew,
53, Asiad Village,
New Delhi.

...Petitioner

(By Sh. V.K. Rao, Advocate)

-Versus-

1. K. Padmanabaiyah,
Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.

2. R.D. Kapoor,
Additional Secretary-cum-Director
General, Bureau of Police
Research & Development,
North Block,
New Delhi.

...Respondents

(By Sh. Vijay Mehta, Advocate)

The Contempt Petition having been heard on 11.12.96
the Tribunal on the same day delivered the following:

O R D E R

Chettur Sankaran Nair (J), Chairman --

Petitioner alleges disobedience of the orders
in OA-2009/92 directing respondents:

"to consider the case of applicant either by
framing certain rules providing for promotion
to the higher posts from the grade of S.S.O.
(T&T) or to amend the rules suitably."

Respondents submit that the rules are being amended
and that the case of petitioner is being considered
in accordance with the amended rules. We record the

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submission. Petitioner feels that his claim for consideration will be effectively defeated by constituting a DPC and filling up the vacancies before the rules are framed or amended. We do not think that responsible authorities like respondents would act in such a devious fashion. We see no reason to proceed with the Contempt Petition and it is accordingly dismissed.

Dated, this the 11th day of December, 1996.

lpa
(K. Muthukumar)

Member (A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

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